

CENTRAL ADMINISTRATIVE TRIBUNAL LUCNOW BENCH LUCKNOW.

ORIGINAL APPLICATION NO: 479 /2006

Lucknow this, the 18th day of October, 2006.

HON'BLE MR. JUSTICE KHEM KARAN, VICE CHAIRMAN
HON'BLE MR. P. K. CHATTERJI MEMBER (A)

Pancham Ram, aged bout 60 $\frac{1}{2}$ years, son of late Bideshi Ram, Resident of House No. 570/S-319 Krishnapuri Fauji Colony, VIP Road, P.S. Krishnanagar Alambagh, Lucknow.

Applicant.

By Advocate Shri Surendran P.

Versus

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. Chief Works manager, Loco Work-Shop, Northern Railway, Charbagh, Lucknow.
4. Dy. Chief Mechanical Engineer, (Diesal), Loco Work-Shop, Northern Railway, Charbagh, Lucknow.
5. Senior Personal Officer, (W) , Loco Work -Shop Northern Railway, Charbagh, Lucknow.

Respondents.

By Advocate Shri N.K. Agarwal.

Order (Oral)

By Hon'ble Mr. Justice Khem Karan, Vice Chairman.

Heard Shri Surendran P, for the applicant and Shri N.K. Agarwal,

for the respondents on this O.A.

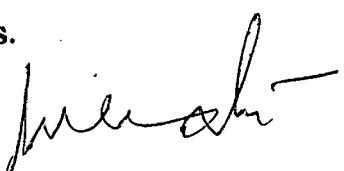
2. The case of the applicant is that just two or three days before his retirement, he was served with a Memo of charge sheet dated 27.3.2006 (copy of which is Annexure-1). The applicant has prayed to quash the charge sheet dated 27.3.2006 or in the alternative direct the



respondents to conclude the proceedings within a period of three months.

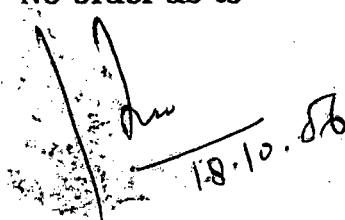
3. Shri Surendran P is pressing the alternative relief and he says that this petition may be disposed of with suitable direction to respondents to conclude the enquiry so initiated with the issuance of the charge sheet dated 27.3.2006 within a certain period to be fixed by this Tribunal. We think that the request of the applicant can be accepted as it is in the interest of all concerned that pending proceedings should be disposed of as expeditiously as possible and especially in a case where the servant has retired.

4. So we dispose of this O.A. at the admission stage with a direction to Respondent No. 3 to ensure that the enquiry/proceedings initiated with the issuance of the charge sheet dated 27.3.2006 (Annexure 1) is initiated and final orders passed within a period of 5 months from the date a certified copy of this order is produced before him. No order as to costs.


(P.K. Chatterji)

Member(A)

V.


18.10.86
(Khem Karan)

Vice Chairman.